

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 15698/2016
(Arising out of impugned final judgment and order dated 14-03-2016
in WP No. 9064/2016 passed by the High Court of Judicature at
Allahabad)

DR. VIBHAKUMARI (LECTURER HINDI)

Petitioner(s)

VERSUS

STATE OF UP

Respondent(s)

Date : 22-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Y K Singh, Sr. Adv.
Mr. Chandra Shekhar, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Dr. Vinod Kumar Tewari, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sunil Kumar Tomar, Adv.
Mr. Yogesh Pachauri, Adv.
Mr. Udit Arora, Adv.
Ms. Shivi Bhatnagar, Adv.

Mr. S. D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Ms. Shweta Sinha, Adv.
Mr. Ram Kripal Singh, Adv.
Ms. Meenu Singh, Adv.
Mr. Siddharth Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the order dated 18.07.2016, the learned
counsel for the respondent prays for time to seek instructions.

Re-list the matter on 15th March, 2024.

(NIDHI AHUJA)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR